

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 130**

**CA No. 442/18**

**In**  
**CP(IB) No. 102/Chd/Pb/2017**  
**(Admitted)**

**IN THE MATTER OF:**

**PNB**

**...Petitioner-Financial Creditor**

**Versus**

**Rishi Ganga Power Corporation Ltd.**

**...Respondent-Corporate Debtor**

**Under Section: 7, 43, 44, 66, & 67 IBC 2016**

**Order delivered on 17.04.2024**

**CORAM:**

**SHRI. UMESH KUMAR SHUKLA,**  
**HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,**  
**HON'BLE MEMBER (J)**

**PRESENT:**

**For the applicant in :** Mr. Shubham Gupta, proxy counsel.  
**CA No. 442/18**

**For the Respondent :** Mr. A.P.S. Madaan, proxy counsel.

**ORDER**

In view of the resolution of the Bar dated 17.04.2024, the Members of the Bar have abstained from Court work today. List the matter on 30.05.2024 for consideration.

Sd/-

Sd/-

**(UMESH KUMAR SHUKLA)**  
**HON'BLE MEMBER (T)**

**(HARNAM SINGH THAKUR)**  
**HON'BLE MEMBER (J)**